NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 24th March 1981.

Prisons Act, 1894.

No.RJN 0179/1(575)-PRS-2,- In exercise of the powers conferred by clauses (10), (13) and (28) of section 59 of the Prison Act, 1894 (IX of 1894), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Discipline) Rules, 1963, namely :-

1. These rules may be called the Maharashtra Prisons (Discipline) (Amendment) Rules, 1981.

2. In the Maharashtra Prisons (Discipline) Rules, 1963, in rule 15,-

(a) for the marginal note, the following shall be substituted, namely :-
"Shaving of prisoners.-";

(b) sub-rule (1) shall be deleted; and

(c) in sub-rule (2), for the portion beginning with the words and figures "Class-II prisoners" and ending with the words "for this purpose", the following shall be substituted, namely :-

"In respect of shaving of prisoners undergoing rigorous or simple imprisonment and criminal prisoners, the services of a convit barber shall be utilized".

By order and in the name of the Governor of Maharashtra,

M S Chitale.

Assistant Secretary to Government.

(P.T.O.)